

Government of India
Ministry of Law & Justice
Department of Legal Affairs

LOK SABHA
STARRED QUESTION No. *143
TO BE ANSWERED ON WEDNESDAY, THE 13TH FEBRUARY, 2019

MONITORING OF COURT CASES

***143. SHRI MAHEISH GIRRI:**

Will the Minister of LAW and JUSTICE be pleased to state:

- (a) whether the Government has initiated any step to establish web portal for each Ministry/ Department of the Government where they can upload the details of cases which are pending in various courts and the status of these cases so as to help in effective monitoring of court cases by the Department of Legal Affairs;
- (b) if so, the details thereof;
- (c) whether the Government has started any structural legal framework of mediation; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a)to (d) : A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF THE
STARRED QUESTION NO-143 DUE FOR ANSWER ON 13.02.2019 IN THE
LOK SABHA**

(a) Yes, Madam.

(b) Department of Legal Affairs(DoLA) vide Gazette Notification dated 08.02.2016 has implemented Legal Information Management & Briefing System (LIMBS), an IT enabled application for monitoring of court cases where Government of India is one of the party. It has been implemented in all 55+ Ministries/Departments(**Annexure-A**) of the Government where Users of Ministries can upload the details of cases which are pending in various courts and also the status of these cases so as to help Ministries in effective monitoring of court cases. As on 06.02.2019, Ministries/Departments have uploaded 4.11 lakh court cases in LIMBS application.

(c) Yes, Madam.

(d) Mediation is one of the Alternative Dispute Resolution(ADR) mechanisms. Legal Services Authorities are engaged in promoting the use of ADR mechanisms through mediation. In all the States, there are mediation centres. Mediation and Conciliation Project Committee (MCPC) primarily gives training to mediators.

At the High Court's level also, there are Mediation and Conciliation Committees. Mediation centres in the States are primarily engaged in dealing with mediation matters referred to them by the Courts. In marital disputes at pre-litigation stage in pursuant to the judgment of Hon'ble Supreme Court titled as *K.Srinivas Rao v. D.A.Deepa*, mediation is also done at pre-litigation stage. At present, there is no statute governing mediation. Mediation finds reference in Section 80 of the Code of Civil Procedure and also in Section 12 A of the Commercial Courts Act, 2015 (as amended in May, 2018). Section 12A has been introduced in the Act which provides that except for cases which contemplates urgent interim relief, no suit qua a commercial dispute shall be instituted in the court of competent jurisdiction

unless the plaintiff first exhausts the remedy of Pre-Institution Mediation before the Legal Services Institutions constituted under Legal Services Authorities Act,1987.

It is pertinent to mention that in Chief Justices' Conference held on 2013, it was resolved that

“A.D.R. mechanism be strengthened for purpose of optimum utilization by sensitizing and training Judges and advocates. Awareness programmes be conducted regularly which will go a long way in also arresting the backlog of cases in Courts.

State Legal Services Authority shall have the overall control and supervision of the Mediation Centres and Mediation Monitoring Committees at the High Court level will function in accordance with the directions given by the MCPC.

Steps be taken for setting up Mediation centres/A.D.R. Centres at the district level, where they are yet to be set up. Para-Legal Volunteers in the rural areas, and in particular women, be drawn for the community to man the centres.”

In High Courts, primarily training, guidance and directions are given by Mediation and Conciliation Project Committee, Supreme Court of India. In some of the States, the fund for mediation is provided by the State Governments.

A statement containing the information w.r.t. the number of cases settled through mediation during the current financial year i.e. 2018-19 (upto December, 2018) is annexed at **Annexure-B.**

In order to promote and expand mediation, awareness campaigns are being conducted to make public aware of the facility of mediation. This apart, in the recommendations made by the 13th & 14th Finance Commission, amount was allotted for mediation. New ADR centres have been built and are under construction to expand the facility of mediation.

ANNEXURE-A**List of Ministries/Departments where LIMBS has been implemented**

S.No.	Ministry/Department
1	AGRICULTURE AND FARMERS WELFARE
2	AYUSH
3	CHEMICALS AND FERTILIZERS
4	CIVIL AVIATION
5	COAL
6	COMMERCE AND INDUSTRY
7	COMMUNICATION TELECOMMUNICATION
8	COMMUNICATIONS
9	CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION
10	CORPORATE AFFAIRS
11	CULTURE
12	DEFENCE
13	DEPARTMENT OF ATOMIC ENERGY
14	DEPARTMENT OF SPACE
15	DEVELOPMENT OF NORTH EASTERN REGION
16	DRINKING WATER SUPPLY AND SANITATION
17	EARTH SCIENCES
18	ENVIRONMENT FOREST AND CLIMATE CHANGE
19	EXTERNAL AFFAIRS
20	FINANCE

21	FOOD PROCESSING INDUSTRIES
22	HEALTH AND FAMILY WELFARE
23	HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
24	HOME AFFAIRS
25	HOUSING AND URBAN AFFAIRS
26	HOUSING AND URBAN POVERTY ALLEVIATION
27	HUMAN RESOURCE DEVELOPMENT
28	INFORMATION AND BROADCASTING
29	LABOUR AND EMPLOYMENT
30	LAW AND JUSTICE
31	MEITY
32	MICRO, SMALL AND MEDIUM ENTERPRISES
33	MINES
34	MINORITY AFFAIRS
35	NEW AND RENEWABLE ENERGY
36	NITI AAYOG
37	PANCHAYATI RAJ
38	PARLIAMENTARY AFFAIRS
39	PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
40	PETROLEUM AND NATURAL GAS
41	POWER
42	RAILWAY
43	ROAD TRANSPORT AND HIGHWAYS

44	RURAL DEVELOPMENT
45	SCIENCE AND TECHNOLOGY
46	SHIPPING
47	SKILL DEVELOPMENT AND ENTREPRENEURSHIP
48	SOCIAL JUSTICE AND EMPOWERMENT
49	STATISTICS AND PROGRAMME IMPLEMENTATION
50	STEEL
51	TEXTILES
52	TOURISM
53	TRIBAL AFFAIRS
54	WATER RESOURCES RIVER DEVELOPMENT AND GANGA REJU
55	WOMEN AND CHILD DEVELOPMENT
56	YOUTH AFFAIR AND SPORTS

List of Nodal Officers in LIMBS-

S.No	Ministry	Department	Nodal Officer Name	Designation
1	AGRICULTURE AND FARMERS WELFARE	ANIMAL HUSBANDRY DAIRYING AND FISHERIES	G N SINGH	JS
2	AGRICULTURE AND FARMERS WELFARE	AGRICULTURE, COOPERATION AND FARMERS WELFARE	AMITABH GAUTAM	JS
3	CHEMICALS AND FERTILIZERS	DEPARTMENT OF CHEMICAL AND PETROCHEMICAL	RAKESH KUMAR KAMRA	DEPUTY DIRECTOR GENERAL
4	CHEMICALS AND FERTILIZERS	PHARMACEUTICALS	RAJNEESH TINGAL	JS
5	COMMERCE AND INDUSTRY	DGFT	RAJBIR SHARMA	JOINT DIRECTOR GENERAL
6	COMMERCE AND INDUSTRY	DIPP	RAVINDER	JS

7	COMMUNICATIONS	POSTS	SHAILENDRA DASHORA	DEPUTY DIRECTOR GENERAL
8	COMMUNICATIONS TELECOMMUNICATION	TELECOMMUNICATION	ARJUN SINGH	DEPUTY DIRECTOR GENERAL
9	CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION	FOOD AND PUBLIC DISTRIBUTION	SURESH KUMAR VASHISHTH	JS
10	CONSUMER AFFAIRS FOOD AND PUBLIC DISTRIBUTION	CONSUMER AFFAIRS	ANIL BAHUGUNA	JS
11	CULTURE	DEPT OF CULTURE	SHRAVAN KUMAR	JS
12	DEFENCE	EX SERVICEMEN WELFARE	PUDI HARI PRASAD	JS
13	DEFENCE	DEPT OF DEFENCE	V ANANDARAJAN	JS
14	DEFENCE	DEFENCE PRODUCTION	AMIT SAHAI	JS
15	DEFENCE	DRDO	B K MISHRA	ASSOCIATE DIRECTOR
16	DEPT. OF NORTH EASTERN REGION	DONER	SHANKAR LAL MEENA	JS
17	ENVIRONMENT FOREST AND CLIMATE CHANGE	POLICY AND LAW	YASHVIR SINGH	ECONOMIC ADVISOR
18	EXTERNAL AFFAIRS	ADMINISTRATION DIVISION	AMIT KUMAR	JS
19	EXTERNAL AFFAIRS	PSP	ARUN K. CHATTERJEE	JS
20	EXTERNAL AFFAIRS	CPV DIVISION	AMRIT LUGUN	JS
21	FINANCE	REVENUE CBDT	RAVINDRA SINGH RAWAL	COMMISSIONER
22	FINANCE	EXPENDITURE	ANNIE GEORGE MATHEW	JS
23	FINANCE	REVENUE HQ	RITVIK RANJANAM PANDEY	JS
24	FINANCE	FINANCIAL SERVICES	VANDITA KAUL	JS
25	FOOD PROCESSING INDUSTRIES	FOOD PROCESSING INDUSTRIES	ASHOK KUMAR	JS
26	HEALTH AND FAMILY WELFARE	HEALTH AND FAMILY WELFARE	SUDHIR KUMAR	JS

27	HEALTH AND FAMILY WELFARE	HEALTH RESEARCH	VIJAY KUMAR GAUBA	JS
28	HEAVY INDUSTRIES AND PUBLIC ENTERPRISES	HEAVY INDUSTRIES	PRAVIN L AGGARWAL	JS
29	HOME AFFAIRS	CIC DIVISION	SAHELI GHOSH ROY	JS
30	HOUSING AND URBAN AFFAIRS	COORDINATION DIVISION	NANDITA GUPTA	JS
31	HUMAN RESOURCE DEVELOPMENT	DEPARTMENT OF SCHOOL EDUCATION AND LITRACY	SACHIN SINHA	JS
32	HUMAN RESOURCE DEVELOPMENT	DHE EA BUREAU	V L V S S SUBBA RAO	SR ECONOMIC ADVISOR
33	INFORMATION AND BROADCASTING	INFORMATION	VIKRAM SAHAY	JS
34	LAW AND JUSTICE	LEGISLATIVE DEPT	REETA VASISHTA	ADDL SECY
35	LAW AND JUSTICE	JUSTICE	G R RAGHAVENDER	JS
36	MINES	MINES HQ	NIRANJAN KUMAR SINGH	JS
37	NEW AND RENEWABLE ENERGY	COORD	SUTAPA MAJUMDAR	ECONOMIC ADVISOR
38	PARLIAMENTARY AFFAIRS	PARLIAMENTARY AFFAIRS	SATYA PRAKASH	JS
39	PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS	PENSIONS AND PENSIONERS WELFARE	SANJIV NARAIN MATHUR	JS
40	PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS	DEPARTMENT OF PERSONNEL AND TRAINING	VIJOY KUMAR SINGH	JS
41	PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS	DARPG	KIRAN PURI	JS
42	PETROLEUM AND NATURAL GAS	REFINERY	SANDEEP POUNDRIK	JS
43	ROAD TRANSPORT & HIGHWAYS	IT SECTION	PRIYANK BHARTI	JS
44	RURAL DEVELOPMENT	RURAL DEVELOPMENT	P K SARANGI	JS
45	RURAL DEVELOPMENT	LAND RESOURCES	SUSHIL KUMAR SINGLA	JS
46	SCIENCE AND TECHNOLOGY	SCIENCE AND TECHNOLOGY	ANJU BHALLA	JS
47	SCIENCE AND TECHNOLOGY	SCIENTIFIC AND INDUSTRIAL RESEARCH	K R VAIDHEESWARAN	JS

48	SCIENCE AND TECHNOLOGY	BIO TECHNOLOGY	CHANDRA PRAKASH GOYAL	JS
49	SHIPPING	SHIPPING	RAJAT SACHAR	ADVISOR
50	SKILL DEVELOPMENT AND ENTREPRENEURSHIP	DGT	DEEPANKAR MALLICK	DEPUTY DIRECTOR GENERAL
51	SOCIAL JUSTICE AND EMPOWERMENT	DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT	RASHMI CHOWDHARY	JS
52	STATISTICS & PROGRAMME IMPLEMENTATION		ARUN KUMAR YADAV	JS
53	STEEL	STEEL	T SRINIVAS	JS
54	TRIBAL AFFAIRS	PARLIAMENT AND COORDINATION	MEERA RANJAN TSHERING	JS
55	WATER RESOURCES RIVER DEVELOPMENT AND GANGA REJU	ADMINISTRATION	NITISHWAR KUMAR	JS
56	WOMEN AND CHILD DEVELOPMENT	WOMEN AND CHILD DEVELOPMENT	K MOSES CHALAI	JS
57	YOUTH AFFAIR AND SPORTS	YOUTH AFFAIRS	ASIT SINGH	JS
58	YOUTH AFFAIR AND SPORTS	SPORTS	INDER DHAMIJA	JS

REPLY TO PARTS (c)AND (d) OF THE LOK SABHA STARRED QUESTION NO. *143 FOR 13.02.2019 REGARDING MONITORING OF COURT CASES.

(A STATEMENT CONTAINING THE DETAILS OF NUMBER OF CASES SETTLED THROUGH MEDIATION DURING THE CURRENT FINANCIAL YEAR i.e. 2018-19 (UPTO DECEMBER, 18).

S. No.	Name of the State Authority	2018-19
		(upto December, 2018)
1	Andaman & Nicobar Islands	14
2	Andhra Pradesh	892
3	Arunachal Pradesh	0
4	Assam	276
5	Bihar	199
6	Chhattisgarh	410
7	Dadra & Nagar Haveli	8
8	Daman & Diu	0
9	Delhi	632
10	Goa	14
11	Gujarat	393
12	Haryana	1763
13	Himachal Pradesh	377
14	Jammu & Kashmir	86
15	Jharkhand	6475
16	Karnataka	4971
17	Kerala	9078
18	Lakshadweep	0
19	Madhya Pradesh	16424
20	Maharashtra	14425
21	Manipur	22
22	Meghalaya	1
23	Mizoram	0
24	Nagaland	0
25	Odisha	79
26	Puducherry	19
27	Punjab	1671
28	Rajasthan	1847
29	Sikkim	47
30	Tamil Nadu	1866
31	Telangana	410
32	Tripura	14
33	U. T. Chandigarh	263
34	Uttar Pradesh	6070
35	Uttarakhand	375
36	West Bengal	1988
	Grand Total	71109

